

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A.No.691/93
in
O.A.No.921/92

Date of Order 8.9.93

BETWEEN:

1. Union of India Rep. by its
Secretary, Ministry of Defence,
New Delhi.
2. The Scientific Adviser to the
Minister of Defence & Director
General of Research & Development
Organisation, New Delhi.
3. The Director, Defence Electronics
Research Laboratory, Chandrayanagutta-
Lines, Hyderabad.

.. Petitioners/
Respondents

A N D

B.Daniel

.. Respondent/
Petitioner

Counsel for the Petitioners

.. Mr.N.R.Devraj

Counsel for the Respondent

.. Mr.K.Sudhakar Reddy

CORAM:

HON'BLE SHRI A.B.GORTHY : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

: 3 :

Copy to:-

1. Secretary, Ministry of Defence, Union of India, New Delhi.
2. The Scientific Adviser to the Minister of Defence & Director General of Research & Development Organisation, New Delhi.
3. The Director, Defence Electronics Research Laboratory, Chandrayanagutta lines, Hyderabad.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Sri. K. Sudhakar Reddy, advocate, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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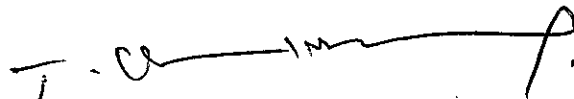
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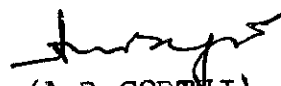
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Order of the Division Bench delivered
by Hon'ble Bhri A.B.Gorthi, Member (Admn.).

In this ~~MA~~ an earnest plea has been made by the respondents once again for extension of time for implementation of the judgement in OA.921/92. The judgement was to be complied within a period of 4 months from the date of communication of the judgement delivered on 22.10.92. On the request of the respondents extension of time was granted firstly upto 12.6.1993, and thereafter upto 13.8.93. Notwithstanding such grant of extension of time on two occasions the respondents have made yet another request for extension of time upto 13.11.93. We ^{are} ~~have~~ not inclined to accept this request as we are not convinced that serious efforts have been made to promptly comply with our judgement.

2. M.A.691/93 is rejected and it is expected that the respondents ^{would} ~~to~~ comply with our judgement in O.A.921/92 promptly and without ^{further} ~~delay~~.

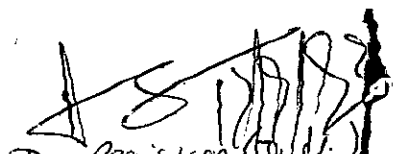

(T.CHANDRASEKHARA REDDY)
Member (Judl.)


(A.B.GORTHI)
Member (Admn.)

Dated: 8th September, 1993

(Dictated in Open Court)


sd


Dt. Registrar (C.C.)

contd. ...